

RAJASTHAN HIGH COURT

No. PA/RG/Misc./2020

Date 19.03.2020

NOTIFICATION

In view of the fact that the Government of Rajasthan has issued orders under Section 144 Cr.P.C. in the entire State of Rajasthan till 31.03.2020, it has become necessary, in the changed circumstances, to pass the following instructions to be observed in Rajasthan High Court:-

(1) As suggested by Bar representatives, no personal appearance of the advocate(s) will be insisted by the Courts. However, in the interest of public at large, only possible alternate practice has been evolved for submission of written memos for listing of urgent matters through any of the following modes between 10.30 am to 12.00 noon every day after providing the copy of same to opposite counsel, if any through email.

For Jodhpur

Email address - urgentlisting.jodh@hcraj.nic.in
Whatsapp numbers – 8279081463, 8279081473
High Court web site - hcraj.nic.in – (Option ‘Urgent Listing’ will be available in top bar on home page).

For Jaipur

Email address – urgentlisting.jaipur@hcraj.nic.in
Whatsapp numbers – 8279081618, 8279081619
High Court web site - hcraj.nic.in – (Option ‘Urgent Listing’ will be available in top bar on home page).

The Lawyers shall also be at liberty to submit the notes of arguments through email on above email addresses.

(2) The cases in which dates of 20.03.2020 to 31.03.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
20.03.2020	18.04.2020
23.03.2020	20.04.2020
24.03.2020	21.04.2020
26.03.2020	22.04.2020
27.03.2020	23.04.2020
28.03.2020	24.04.2020
30.03.2020	27.04.2020
31.03.2020	28.04.2020

(3) In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.

(4) For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.

(5) It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders.

The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order


REGISTRAR GENERAL

No. PA/RG/Misc./2020/604

Date 19.03.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court.
3. The Registrar General, Rajasthan High Court.
4. Advocate General, Rajasthan.
5. Addl. Solicitor General, Rajasthan.
6. The Chairman, Bar Council of Rajasthan.
7. President, Rajasthan High Court Advocates' Association, Jodhpur.
8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
9. President, Rajasthan High Court Bar Association, Jaipur.
10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
11. Member Secretary, Rajasthan State Legal Services Authority.
12. The Director, Rajasthan State Judicial Academy, Jodhpur.
13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.


REGISTRAR GENERAL